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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 182/2002

&

M.A. NO.1765/2002

in

O.A. NO.1181/2001

This the 19th day of August, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Union of India & Ors.

... Applicants

-versus-

Lekh Ram S/O Krishan Lal

... Respondent

O R D E R (By Circulation)

Hon'ble Shri V.K.Majotra, Member (A) :

respondents in OA No.1181/2001 have filed this application seeking review of order dated 4.4.2002 in the OA.

2. According to review applicants, the order in question was received by them on 19.4.2002. Obviously, the present review application has been made after a delay of more than two and a half months. MA No.1765/2002 has been filed for condonation of delay in filing the review application. It has been stated therein, "the matter required consultation and deliberations at various levels and in the process the matter got a bit delayed". Review applicants have not satisfactorily explained the delay caused in making the review application. However, we have also perused the review application. No error apparent on the face of record has been pointed out by review applicants. Order

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dated 4.4.2002 has been passed after hearing both sides and dealing with all points raised by them. The present application is merely an attempt to re-argue the case which is beyond the scope and ambit of a review application.

2. Accordingly, this review application is dismissed in circulation.

V.K.Majotra
(V. K. Majotra)

Member (A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

/as/